

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 231 OF 2015
APPEAL NO. 251 OF 2015

Dated: 7th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 231 OF 2015

In the matter of:-

Uttar Pradesh Power Corporation Ltd. Appellant (s)
Versus
Uttar Pradesh Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Amit Kapur,
Mr. Vishal Anand

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1
Mr. Rahul Srivastava for R-2
Mr. M.G. Ramachandran &
Mr. Kumar Mihir for R-4

APPEAL NO. 251 OF 2015

In the matter of:-

State Load Dispatch Center U.P. Appellant (s)
Versus
Uttar Pradesh Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Rahul Srivastava

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1
Mr. M.G. Ramachandran &
Mr. Kumar Mihir for R-2
Mr. Amit Kapur
Mr. Vishal Anand for R-3

ORDER

Counsel for Respondent No.4 seeks four weeks time to file reply. He may file the same on or before 04.02.2016 after serving copy on the other side. Counsel for the State Commission states that he will file his written submission on or before 04.02.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 18.02.2016 after serving copy on the other side.

List the matter on **22.02.2016.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

hcj/dk